

ITEM NO.1 Court 3 (Video Conferencing) SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 17166/2021

(Arising out of impugned final judgment and order dated 07-09-2021 in WPHC No. 76/2020 passed by the High Court Of Karnataka At Bengaluru)

ROHITH THAMMANA GOWDA Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ORS. Respondent(s)

IA No. 138891/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 157513/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 138894/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Prabhajit Jauhar, Adv.

Mr. S. S. Jauhar, AOR

For Respondent(s)

Mr. Basava Prabhu S Patil, Sr. Adv.

Mrs. Irfana Nazeer, Adv.

Mr. Siddhant Buxy, AOR

Mr. Asif Ahmed, Adv.

Ms. Priyanka Vora, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

However, before pronouncing the judgment, we have

suggested to the parties to amicably resolve all their contentious issues, at least, to the extent of access and visitation rights of the father and paternal grandparents.

Learned counsel appearing for the private respondents has assured that a joint meeting will be organized between the grandparents along with the respondent at a neutral place where they would stay over the weekend together.

List this matter on 14.03.2022 for informing about the arrangement being worked out between the parties.

We make it clear that if the parties are unable to resolve their differences, the Court may proceed to decide the case, as both sides have been fully heard and arguments concluded.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
COURT MASTER (NSH)